

No. 17(15)/2021-PL/NGT
Government of India
Ministry of Environment, Forest and Climate Change
(Policy & Law Section)

Level-III, Jal Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110 003
Dated the 5th October, 2021

Sub: Selection for appointment of Judicial Members in the National Green Tribunal-reg.

The Government of India enacted the National Green Tribunal (NGT) Act, 2010 (19 of 2010) for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. As per Section 3 of the NGT Act, 2010 the Central Government established the National Green Tribunal.

2. The Ministry of Environment, Forest and Climate Change, Government of India invites applications for filling up the five (05) vacant posts of Judicial Members in the NGT as per the provisions of the NGT Act, 2010; the Tribunals Reforms Act, 2021 read with the Tribunal (Conditions of Service) Rules, 2021 from eligible Indian Citizens. Mere eligibility will not entitle any candidate for being short-listed or selected.

3. The educational qualifications, eligibility and terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunals (Conditions of Service) Rules, 2021 and the Tribunals Reforms Act, 2021. The NGT Act, 2010 (Rules made thereunder) and the Tribunals Reforms Act, 2021, the Tribunal (Conditions of Service) Rules, 2021 are available on the Ministry's website: www.moef.gov.in.

4. The Tribunal has five places of sitting, namely, New Delhi, Bhopal, Chennai, Kolkata and Pune. A Judicial Member, upon selection, may be posted at any of these places.

Contd....2/-

5. The Central Government reserves the right to withdraw advertised posts at any time without assigning any reason and also reserves the right to increase or decrease the number of vacancies as well as fill or not to fill the posts and its decision in this regard shall be final.
6. Eligible and interested persons may submit their applications in the prescribed format along with all supporting documents (self-attested) to **Director, Policy and Law Division, Ministry of Environment, Forest & Climate Change, Level-III, Jal Wing, Indira Paryavaran Bhawan, Aliganj, Jor Bagh, New Delhi - 110003** on or before **26.10.2021 (05:00 PM)** and by email at **policyandlaw-mef@gov.in**.
7. Applications which are incomplete or not in the prescribed format or not accompanied by the supporting documents, as mentioned above, shall not be entertained and would be liable to be summarily rejected by the Competent Authority.
8. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make their own arrangements.
9. Advertisement and prescribed application form can also be downloaded from Ministry's website: www.moef.gov.in.

3/10/2021
05/10/2021

(Ashok Kumar Pateshwary)
Director (Policy and Law)
Tel No. 011-24695290
Email : ak.pateshwary@gov.in

RAJASTHAN HIGH COURT, JODHPUR

No./Estt.(Misc.)/05/2018/ 3305

Date: 23/10/2021

Copy forwarded following for information.

1. Hon'ble sitting Judges of RHC, Jodhpur through P.S.
2. Registrar (Admn.),RHCB, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHCB, Jaipur through their P.S.
3. Hon'ble Judges who have retired in October, 2020 and thereafter.
4. Computer cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

Registrar (Admn.)
23/10/21

**APPLICATION FORM FOR THE POST OF JUDICIAL MEMBER
OF THE NATIONAL GREEN TRIBUNAL (NGT)**

1. Name of the post applied for:
2. Full Name (in Block Letters):
3. Father's Name:
4. Date of Birth: (DD/MM/YYYY)/...../.....
5. Age as on 26.10.2021: YearsMonths
6. Date of retirement under Central/State Government:
(DD/MM/YYYY)/...../.....

Affix recent passport size photograph (Please put Signature in the box below)
(Signature box)

7. Address:

i. Residential: State:..... PIN Code: Telephone /Mobile No. Email ID:	ii. Office Particulars (If applicable): State:..... PIN Code: Telephone /Mobile No. Email ID:
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8. Category (SC/ST/OBC/General):
9. (a) Present post held:
- (b) Date since held:
 (c) Whether cadre post or on deputation:

10. Eligibility Criteria and experience (Candidates should fill up Annexure -I)

11. (a) Whether any punishment awarded to the applicant during the last 10 years (Y/N)
 If Yes, the details thereof:
- (b) Whether any action or inquiry is pending against the applicant (Y/N)
 If yes, the details thereof:

Place:.....
Date:

(Name and Signature of the applicant)

ANNEXURE – I

1. Eligibility Criteria for Judicial Members:

i. Academic Qualifications:

(Starting from highest degree obtained since Graduation)

Name of the University/Equivalent Institution	Degree	Year of passing	% of Marks Obtained	Subjects Specialization

ii. Nature and duration of experience relevant for the advertised post and job description:

Particulars	Length of Service		Whether Eligible (Y/N)
	From	To	
Judge of the High Court with place of posting			
District Judge and Additional District Judge for a period of 10 years with place of posting			
Experience in adjudicating Environment/Forest Matters			
Advocates practicing for a period of 10 years with substantial experience in litigation in matters relating to environment and forest in NGT, High Court or Supreme Court			

Additional information the candidate may furnish with regard to:

- (a) Experience in Environment/ Forest Matters;
- (b) Research publications and reports and special projects;
- (c) Award / Scholarship / Official Appreciation;
- (d) Affiliation with the professional bodies / institutions /societies and any other information.

(Note: Documents/certificates etc. submitted in support shall be Self Attested by the candidate)

DECLARATION

I certify that the foregoing details furnished by me are true and I am eligible for the post.

I further submit my willingness that I will join the post, if selected. In case, I do not join within 30 days of the offer of appointment or submit my willingness, I may be debarred for a period of three years from appointment in all Autonomous Bodies/Statutory bodies/Regulatory Bodies of the Government. I will, before entering upon the office, declare my assets, and my liabilities and financial and other interests, in accordance with Rule 15 of the Tribunal (Condition of Service) Rules, 2021.

(a) Award / Scholarship / Official Appreciation

(d) Affiliation with the professional bodies / institutions /societies and any other information.

(Name and Signature of the applicant)

Date:

DECLARATION

I certify that the foregoing details furnished by me are true and I am eligible for the post.

I further submit my willingness that I will join the post, if selected. In case, I do not join within 30 days of the offer of appointment or submit my willingness, I may be debarred for a period of three years from appointment in all Autonomous Bodies/Statutory bodies/Regulatory Bodies of the Government. I will, before entering upon the office, declare my assets, and my liabilities and financial and other interests, in accordance with Rule 15 of the Tribunal (Condition of Service) Rules, 2021.

(Name and Signature of the applicant)

Date:

(To be filled by the Court/Tribunal/Ministry/Department/Organisation concerned for serving applicants)

It is certified that the particulars furnished above have been scrutinized and found to be correct as per official records.

**Signature & Designation of
the competent Forwarding Authority
with Telephone No. & Office Seal.**
